

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(C) No.6301 of 2019**

Shivlal Infratech Pvt. Ltd., a company registered under the Companies Act, 1956 having office at Jharna Colony, Sahebganj through its Director-cum-Authorized Signatory, namely, Prem Lal Mandal.

..... ... Petitioner

Versus

1. The State of Jharkhand through the Secretary, Urban Development & Housing Department, Government of Jharkhand, Project Bhawan, Dhurwa, Ranchi.
2. The Deputy Commissioner, Sahebganj.
3. Nagar Parishad, Sahebganj through its Executive Officer.
4. Surendra Singh, Executive Officer, Nagar Parishad, Sahebganj.
5. Dharam Tanti.

.... .... Respondents

**With**

**Cont. Case (Civil) No.1184 of 2019**

Shivlal Infratech Pvt. Ltd., a company registered under the Companies Act, 1956 having office at Jharna Colony, Sahebganj through its Director-cum-Authorized Signatory, namely, Prem Lal Mandal.

..... ... Petitioner

Versus

1. The State of Jharkhand.
2. Surendra Singh, Executive Officer, Nagar Parishad, Sahebganj.
3. Dharam Tanti.

.... .... Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**  
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For the Petitioner : Mr. Ranjeet Kushwaha, Advocate  
[in both the cases]  
For the Respondent-State : Ms. Pinky Tewari, A.C. to A.G.  
For the Nagar Parishad : Mr. Vikash Kumar, Advocate  
For the Private respondent : Mr. Subhasis Rasik Soren, Advocate  
[In both the cases]  
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06/17.04.2021 The present cases are taken up today through Video conferencing.  
Mr. Ranjeet Kushwaha, learned A.C. to Mr. Sumeet Gadodia, learned counsel for the petitioner seeks permission to withdraw the writ petition.

Ms. Pinky Tewari, learned A.C. to A.G. appearing on behalf of the respondent nos.1 and 2, Mr. Vikas Kumar, learned counsel for the respondent nos.3 and 4 and Mr. Subhasis Rasik Soren, learned counsel for the respondent no.5 have no objection to the same.

Permission is accorded.

The writ petition is dismissed as withdrawn.

I.A. Nos.1612 of 2020, 1613 of 2020 and 1614 of 2020 are, accordingly, dismissed.

Interim order dated 29<sup>th</sup> November, 2019 stands vacated.

**Cont. Case (Civil) No.1184 of 2019**

Since the writ petition itself has been dismissed as withdrawn, there is no need to proceed further in the present contempt matter and the same is, accordingly, disposed of.

**(Rajesh Shankar, J.)**

*Rohit*